

that they do not belong to Scheduled Castes. It took some time to get the information, as ascertained, verified by the concerned official agencies. Hence the delay. I am, therefore, making this statement to correct the record. I deeply regret this inaccuracy.

STATEMENT CORRECTING THE REPLY TO U.S.Q. No. 8175 DATED 16-4-82 REGARDING BOARD OF DIRECTORS OF SIX NATIONALISED BANKS.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): In reply to Unstarred Question No. 8175 on 16th April, 1982 by Sarvashri Chandra Pal Shailani, Bheekhabhai and Krishan Datt Sultanpuri regarding board of directors of six nationalised banks, I had informed the House on the basis of the information available in our record that Shri Dayarambhai Jamnadas Vaishnav belonged to Scheduled Caste (vide Serial No. 1 of the annexure). The factual position is that he does not belong to Scheduled Caste. It took some time to get the information, as ascertained, verified by the concerned official agencies. Hence the delay. I am, therefore, making this statement to correct the record. I deeply regret the inaccuracy.

STATEMENT CORRECTING THE REPLY TO U.S.Q. NO. 9456 DATED 23-4-82 REGARDING REPRESENTATION OF SC/ST ON THE BOARDS OF DIRECTORS OF PUBLIC SECTOR UNDERTAKINGS.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): In reply to Unstarred Question No. 9456 on 23rd April, 1982 by Shri Bheekhabhai regarding representation of SC/ST on the boards of directors of public sector undertakings, I had informed the House that Shri D. J. Vaishnav be-

longed to Scheduled Caste (vide Annexure, S. No. 9 relating to Central Bank of India). The factual position is that Shri Vaishnav does not belong to Scheduled Caste. It took some time to get the information, as ascertained, verified by the concerned official agencies. Hence the delay. I am, therefore, making this statement to correct the record. I deeply regret the inaccuracy.

12 hrs.

MR. SPEAKER: I am happy at least that this House is full today.

MOTION OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

MR. SPEAKER: I have to inform the House that I have received a notice of Motion of No-confidence in the Council of Ministers under Rule 198 from Shri Hemvati Nandan Bahuguna, Shri Samar Mukherjee, Shri Charan Singh, Shri Atal Bihari Vajpayee, Prof. Madhu Dandavate, Shri Indrajit Gupta, Shri K. P. Unnikrishnan, Shri George Fernandes, Shri Jagjivan Ram, Shri Chitta Basu, Shri Chandrajit Yadav and Shri Tridib Chaudhuri.

The Motion as slightly edited reads as follows:

"This House expresses its want of confidence in the Council of Ministers."

May I request those Members who are in favour of leave being granted to this Motion to rise in their places?

SOME HON. MEMBERS ROSE:

(Interruptions)

MR. SPEAKER: Order, please.

हर वक्त करना अच्छा लगता है क्या ?

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): Is he supporting the motion?

(Interruptions)

MR. SPEAKER: What are you doing? Please sit down.

श्री प्रदत्त बिहारी धाजपेयी (नई दिल्ली) : मेरा सुझाव है कि दो दिन इसके लिए रखे जाएं ।

MR. SPEAKER: Order, please.
क्या हो रहा है ? क्या कर रहे हैं ?

As not less than 50 Members have risen in support of the Motion, leave of the House is granted. I shall fix up time and date for discussion in consultation with all concerned. The members of the Business Advisory Committee may please make it convenient to meet me at 12.30 p.m.

(Interruptions)

अध्यक्ष महोदय : इस में सारा कुछ आ जाएगा । आपका भी आ जाएगा । जो कुछ कहना हो सारा कुछ ना-कौन्फिडेंस मोशन में कह लें ।

SHRI C. T. DHANDAPANI (Pollachi): There is a failure of the Government in Tamilnadu. (Interruptions).

MR. SPEAKER: Not allowed.

(Interruptions)**

MR. SPEAKER: I will consider it.
देखूंगा ।

(Interruptions)*

MR. SPEAKER: It is under my consideration.

SHRI C. T. DHANDAPANI: Secondly, the food for work programme....

(Interruptions)**

MR. SPEAKER: Shri Jagpalsinghji, It is under my consideration.

मैंने कह दिया है । जो गलत था मैंने उस दिन कह दिया था । I have not allowed it; it was not with my consent, because it was irrelevant, Shri Jagpal Singh.

SHRI C. T. DHANDAPANI: It was completely stopped. Twenty-five lakh people have lost their jobs.

(Interruptions)**

MR. SPEAKER: Now you will have an opportunity to say everything. You will be given time. So, there is no question.....Why do you waste my time over it?

(Interruptions)**

SHRI SATYASADHAN CHAKRABORTY: Here is a notice.

MR. SPEAKER: What is that?

SHRI SATYASADHAN CHAKRABORTY: Our External Affairs Minister is going to make a statement.

MR. SPEAKER: Then what is there?

SHRI SATYASADHAN CHAKRABORTY: Why can't the Prime Minister make a statement?

MR. SPEAKER: Not allowed.

(Interruptions)**

MR. SPEAKER: Shri Veerendra Patil.

12.03 hrs.

PAPERS LAID ON THE TABLE

MERCHANT SHIPPING (LOAD LINES) FIRST AMENDMENT RULES, 1982

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): I beg to lay on the Table a copy of the Merchant Shipping (Load Lines) First Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 486(E) in Gazette of India dated the 6th July, 1982, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.